

(a) whether the Government are aware that take arms licences have been issued in large number in Deoria in Uttar Pradesh since June, 1995;

(b) if so, the details thereof;

(c) whether any inquiry has been conducted in this regard;

(d) if so, the outcome thereof; and

(e) the action taken against the persons found guilty?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA): (a) to (e) The information is being collected and will be laid on the Table of the House.

#### Double Track and Broad Gauge Line

4927. SHRI TARACHAND BHAGORA: Will the Minister of RAILWAYS be pleased state:

(a) the number of railway stations in the country connected with the double track and broad gauge railway line; and

(b) the expenditure incurred thereon, so far?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ): (a) and (b) There are 7056 railway stations in the country connected by 62660 Kms. of railway lines, of which 39612 route Kms. are on broad gauge, including 14995 Kms. of double lines on BG. It is not feasible to furnish station-wise information.

[English]

#### Gauge Conversion

4928. SHRI DINSHA PATEL: Will the Minister of RAILWAYS be pleased to state:

(a) whether the conversion of the Nadiad-Kapadvanj Railway line from metre gauge to broad gauge was sanctioned in the year 1960 and the construction on this line has not even taken place so far;

(b) whether the matter has since been investigated into;

(c) if not, the reasons therefor;

(d) whether the Government propose to investigate the matter now and place the full fact on the table of the House;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ): (a) to (f) No, Sir.

It was sanctioned in the year 1978-79. Gauge Conversion of Nadiad-Kapadvanj section was completed in January, 1993 and new line works between Kapadvanj-Modasa has been taken up. The work has been proceeding slowly/ remained frozen due to constraint of resources and relatively lower operational priority of this line.

#### Police Welfare Memorial Funds

4929. SHRI RADHA MOHAN SINGH:  
SHRI SHANTILAL PARSOTAMDAS PATEL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether two police welfare memorial funds are still being contributed to even today though they had been begun to commemorate "laudable services" of Mr. Handyside and Mr. Saunders notorious for committing atrocities on the Indian including Lala Lajpat Rai; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA): (a) and (b) The information is being collected and will be laid on the Table of the House.

[Translation]

#### Official Language Parliamentary Committee

4930. SHRI ANAND RATNA MAURYA:  
SHRI VIJAY GOEL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the recommendations of the official language Parliamentary Committee have been implemented in all the Government departments/Education Institutions; and

(b) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR): (a) and (b) Orders have been issued by the Hon'ble President on the recommendations contained in four parts of the report submitted by the Committee of Parliament on Official Language. Most of the orders are being implemented.

[English]

#### Leela Seth Commission

4931. SHRI N.K. PREMCHANDRAN:  
SHRI SOUMYA RANJAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the terms of reference of Leela Seth Commission enquiring into the matters relating to the death of Rajan Pillai;

(b) whether the inquiry by the Commission to find out the circumstances which led to death of Rajan Pillai while in custody has been completed;

(c) if so, the outcome thereof alongwith the action taken by the Government thereon;

(d) if not, the reasons for the delay; and

(e) the time by which the inquiry is likely to be completed?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA): (a) The terms of reference of Justice Leila Seth Commission of Inquiry are as under:—

- (i) to ascertain the circumstances and sequence of events including deterioration in the physical condition of Shri Rajan Pillai leading to his death;
- (ii) to ascertain the adequacy of the treatment given to him by the Jail Medical Officer and doctors in Deen Dayal Upadhyay Hospital in the context of the history of his past illness;
- (iii) to ascertain the adequacy and promptness of response of the doctor(s) and other authorities both in the Jail and DDU Hospital when the health of Shri Rajan Pillai deteriorated;
- (iv) to ascertain whether there was any negligence on the part of any authority and to fix responsibility for the same;
- (v) to suggest remedial measures in connection with medical care for prisoners in jail; and
- (vi) any other matter relevant to the incident.

(b) No, Sir.

(c) Does not arise.

(d) The delay in the completion of the inquiry is mainly due to non-availability of two key witnesses including the widow of late Rajan Pillai for cross examination.

(e) The Commission has been asked to give its report by 30.10.1996.

#### **Nutritional Garden in Goa**

4932 SHRI CHURCHILL ALEMAO: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government have received any request from the State Government of Goa for the continuation of the Establishment of Nutritional Gardens in the Rural areas in 1996-97; and

(b) if so, the time by which the approval for this purpose is likely to be granted?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA): (a) Yes, Sir.

(b) "The Establishment of Nutritional Gardens in Rural Areas" is an on going scheme of National Horticulture Board and will continue till the end of 8th Plan. A proposal for 1996-97 from Goa State Department of Agriculture had been received by the Board, which was returned to the State Government for appropriate revision as per the norms of the scheme. The Board will take action as soon as the revised proposal is received.

#### **Tenders by Railways**

4933. SHRI JAGDAMBI PRASAD YADAV: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways Board has directed General Managers of the Zonal Railways that while calculating increase in handling rates, the base rate will be the month of opening of tenders;

(b) whether the Railways had incorporated Escalation Clause in all Goods/Parcels handling agreements which were in force before November 19, 1993 or thereafter;

(c) the labour rate on the date of opening of tenders for Goods and Parcels handling contracts at different stations falling under the Itwari and Gondia group of stations in the year 1990;

(d) whether labour rates were mentioned in the agreement at the time of execution of the same; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ): (a) Yes, Sir.

(b) No escalation clause was included in the Agreement commencing before 17.11.93. The Clause has been incorporated in agreement entered into after 17.11.93 where the period of contract is 3 years and above.

(c) The average labour rate for Itwari Group of Stations was Rs. 33.15 paise. During 1990 no tender was opened for Gondia Group of station.

(d) and (e) No, Sir. There is no provision for mentioning labour rate in the agreement.

[Translation]

#### **Shifting of Mughalsarai Division to Gaya**

4934. SHRI DHIRENDRA AGARWAL: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government propose to shift Mughalsarai Divisional Office to Gaya;

(b) if so, the reasons therefor; and